

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, the 29th of September, 2021**

**S.O 334** .— In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Anantnag:-

<b>S.No.</b>	<b>Name of the Official</b>	<b>Place of Posting</b>
1.	Nasir Ahmad Sheikh	Sagam
2.	Manzoor Ahmad Wani	Achabal
3.	Zakir Ahmad Khanday	Mattan
4.	Waseq Manzoor Bhat	Anantnag
5.	Mohd Irfan Dar	KG Raina
6.	Faizan Nabi	Khiram
7.	Mudasir Hussain Dar	Bijbehara
8.	Sabzar Ahmad Padder	Pahalgam
9.	Farooq Ahmad Itoo	Akingam
10.	Mohd Ashraf Lone	Sallar
11.	Kaiser Maqbool	Seer

By Order of the Government of Jammu and Kashmir.

Sd/-  
**(Achal Sethi)**  
**Secretary to Government**

No:LAW-Powr/12/2021-10

Dated : 29 -09- 2021

Copy to the:

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.

3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner Anantnag. This is with reference to his letter No:-DCA/Estt/2021-22/6357-60 Dated: -28 -09-2021
5. General Manager, Government Press, Jammu/ Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

SO  
29/9

(Khursheed Ahmad Bhat)

*AM* Additional Secretary to Government